

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-131/1994/1456/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dhruvad Kashyap Das,
Presiding Officer,
MACT No. 2, Kamrup(M), Guwahati.

Dated Guwahati the 8th March, 2021.

Sub: Earned leave.

Ref:- No. MACT-2/938/2021 dated 05.03.2021.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted earned leave with retrospective effect from 03.03.2021 to 06.03.2021 (sufficing 07.03.2021), **subject to submission of leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Further, you have been asked to hand over charge retrospectively to the P.O., STAT, Assam & Member, MACT No. 1, Kamrup(M), Guwahati and in her absence to the Member, MACT No. 3, Kamrup(M), Guwahati.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo **NO.HC.VII-131/1994/1455-A**, dated 8.3.2021
Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati- 29, for information. A copy of the duly filled in application of the officer in prescribed format is enclosed herewith.
2. The P.O., STAT, Assam & Member, MACT No. 1, Kamrup(M), Guwahati.
3. The Member, MACT No. 3, Kamrup(M), Guwahati.
4. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

Rdsr